

**OFFICE OF THE DISTRICT & SESSIONS JUDGE, SOUTH-EAST DISTRICT,
SAKET COURTS COMPLEX, NEW DELHI.**

ORDER NO. 23 DATED 31.07.2020

Pursuant to Order of Hon'ble High Court of Delhi bearing No. 26/DHC/2020 dated 30.07.2020 and in continuation to this Office Order No. 22 dated 16.07.2020, the functioning of the Courts of South-East District w.e.f. 04.08.2020 to 14.08.2020, shall be as per the following:

1. The Courts of South-East District shall henceforth take up all the cases listed before court concerned though videoconferencing. However, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.
2. Physical hearings shall be permitted in those matters only where a grave urgency is involved and hearing through videoconferencing is not feasible. In all such instances of physical hearings, the norm of social distancing be scrupulously adhered to.

Further, the following Judicial Officers of South-East District, Saket Courts Complex, New Delhi are hereby authorized to hear and dispose of fresh bail/urgent Criminal Applications in the cases where charge sheet has not been filed and also in case of fresh arrest and remand of the accused in case of special enactment like Protection of Child Rights Act, 2005, Protection of Children from Sexual Offences Act, 2012, Narcotics Drugs and Psychotropic Substances Act, 1985, and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, Prevention of Money Laundering Act, the first appearance of accused on arrest may be made before the Duty MM. However, production of the accused for the first and subsequent remands or where the final report/Charge sheet is yet to be filed by the Investigating Authority, the accused/UTP shall be produced before the Ld. ASJs/ADJs on duty w.e.f. 04.08.2020 to 14.08.2020:

Sl. No.	Name of the Judicial Officers dealing with fresh urgent bail matters pertaining to -		Period of Duty
	Shaheen Bagh, Amar Colony, C. R. Park, Hazrat Nizamuddin, Jamia Nagar. New Friends Colony, EOW Cell, Crime Branch SED, Badarpur, Defence Colony, Greater Kailash, Sarita Vihar, CAW Cell, Kotla Mubarakpur, Govindpuri,	Jaitpur, Kalindi Kunj, Okhla Industrial Area, Lajpat Nagar, Kalkaji, Pul Prahlad Pur, Sunlight Colony, Lodhi colony, Nehru Place Metro, Okhla Vihar Metro Applications for interim bail, preferred by the panel lawyers of DSLSA and Production of the accused for the first and subsequent remands or where the final report/Charge sheet is yet to be filed by the Investigating Authority in cases of special enactments as mentioned above. Special remand for Sessions is for Jail No. 4 & 5.	
1	Sh. Sandeep Yadav, ASJ-02	Ms. Neelam Singh, ADJ-02	04.08.2020 & 05.08.2020

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Sl. No.	Name of the Judicial Officers dealing with fresh urgent bail matters pertaining to -		Period of Duty
2	Sh. Vipin Kumar Rai, ADJ-06	Sh. Sameer Bajpai, ASJ-05	06.08.2020 & 07.08.2020
3	Sh. Sudhanshu Kaushik, ASJ-07 (POCSO)	Ms. Shelly Arora, ADJ-01	10.08.2020 & 11.08.2020
4	Sh. Sanjay Sharma-II, ADJ-05	Sh. Rajesh Kumar Singh, ASJ-06	13.08.2020 & 14.08.2020

Rest of the conditions mentioned in the previous Order No. 19 dated 15.06.2020 shall be remained same.

S/d
(NEENA BANSAL KRISHNA)
District & Sessions Judge (SE)
Saket Courts Complex, New Delhi

No. Judl./Circular/F.43/South-East/Saket/2020/7627-7640

New Delhi, Dated: 31.07.2020

Copy forwarded for information and necessary action to:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi
2. The Ld. District & Sessions Judge (HQ), THC, Delhi,
3. The Secretary, Bar Association, Saket Courts, New Delhi,
4. The PRO, South-East District, Saket Courts Complex, New Delhi,
5. The R&I Branch, South East District, Saket Courts, New Delhi, for uploading in **LAYERS,**
6. Guard File.

S/d
District & Sessions Judge (SE)
Saket Courts Complex, New Delhi